

Central Administrative Tribunal Lucknow Bench Lucknow.
Review Application No; 29/2004 IN O.A. NO: 116/96.
this, the 19th day of April ,2004.

Hon'ble Shri S.P. Arya Member(A)
Hon'ble Shri M.L. Sahni Member(J)

Banarsi Prasad, aged about 66 years, son of Late Banney Lal, resident of House No. 123, Mohalla-Bhoor, Near Pakariya Nath, Bareilly.

....Applicant.
BY Advocate ^Shri G.K. Pandey.

Versus

1. Union of India, through Chief Post Master General Uttar Pradesh, Lucknow.
2. Post Master General, Bareilly Region, Bareilly.
3. The Superintendent of Post Officers, Kheri Lakhimpur.
4. The Inquiry Officer, Post Office, Gola Gokaran Nath, Lakhimpur Kheri.

....Respondents.

ORDER

BY Shri S.P. Arya Member(A)

The present review application has been filed against the judgment and order dated 23.3.2004 passed

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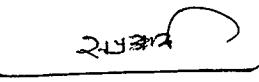
in O.A. NO: 116/96.

2. Since no hearing is considered necessary, the present review application is being disposed of under circulation rules.

3. We have gone through the review application and found that no mistake apparent from record has been pointed out in the order dated 3.3.2004 passed in O.A. NO: 116/96. The scope of a review application, as defined in order XLVII of the CPC, is very limited and is confined only to rectification of mistakes apparent from record. Reassessment of evidence and rewriting of judgment is not possible while disposing of the R.A. Since no mistake apparent from record has been pointed out, the present review application is dismissed. No costs.


(M.L. Sahni)

M(J)


(S.P. Arya)

M(A)

Y.